

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/ VC Mode (Hybrid)]

ITEM No.64
C.P.No.117/BB/2023

IN THE MATTER OF:

Mr. Mathews Philip ... Petitioner
Vs.
M/s. Anlonips Engineering Pvt. Ltd. ... Respondents

Order under Section 241-242 of Companies Act, 2013

Order delivered on: 30.04.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Anjuman Tripathy with Shri Himanshu
Bansal and Ms. Aishwarya Satheesh
For the Respondent No.2 : Shri Pratik Joshi

ORDER

1. Heard the Ld. Counsel for the Petitioner and the Respondent No.2
2. In compliance to order dated 21.03.2024, Ld. Counsel for the Respondent No.2 has filed objections vide Dy.No.2430 dated 22.04.2024. The same is taken on record.
3. List the case on **18.07.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Bhavya

-Sd-
K. BISWAL
MEMBER (JUDICIAL)